

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH
CAMP AT NAGPUR

(2)

ST. NO. 82/91
OA NO: 56/92

Shri P.V. Pradhan,
Yeotmal,

.. Applicant

V/s

Comptrollers and Audit General
of India, New Delhi.

.. Respondents

CORAM : HON'BLE MR.JUSTICE U.C.SRIVASTAVA, Vice-Chairman.

HON'BLE MEMBER MR.M.Y.PRIOLKAR, MEMBER (A)

Appearance :

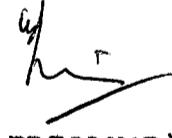
MR.Y.B.Phadnis, Adv,
for the applicant.

Mr.Ramesh Darda, Adv
for the Respondent.

ORAL JUDGEMENT

DATED: 20.11.1991

The learned counsel for the applicant states that the similar matter is pending in the High Court and he would like to approach the High Court. He seek permission to withdraw this application. In view of the statement made by the learned counsel for the applicant this application is dismissed as withdrawn.



(M.Y.PRIOLKAR)
MEMBER (A)



(U.C.SRIVASTAVA)
Vice-Chairman